ITEM NO.37 COURT NO.9 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 10407/2026

[Arising out of impugned final judgment and order dated 27-01-2026 in A528BNSS No. 28701/2025 passed by the High Court of Judicature at Allahabad]

UDAY SARUP Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS. Respondent(s)

(IA No. 167033/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 167031/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 204745/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 07-08-2026 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

For Petitioner(s) :
Mr. R. Basant, Sr. Adv.
Mr. Gajinder Kumar, Adv.
Ms. Kiran Jai, Adv.
Mr. Chandra Shekhar, Adv.
Ms. Somya Arya, Adv.
Mr. Sushant Dogra, Adv.
Mr. Chirag M. Shroff, AOR

For Respondent(s) :
Mr. Sanjay Jain, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Exemption is granted from filing a certified copy of the impugned judgment.

Permission to file additional documents/facts/annexures granted.

Signature Not Verified
Digitally signed by Deepak Gugnani
Date: 2026.08.08 11:35:28 IST
Reason:

Issue notice, returnable on 21.09.2026.

Mr. Sanjay Jain, learned counsel, who is present in Court on advance notice/caveat for respondent No. 2, waives service and accepts notice on behalf of the said respondent. Hence, notice need not be served on the said respondent.

Notice shall be served upon the unrepresented respondents by all modes, including *dasti.*

Learned counsel for the petitioner is at liberty to serve the designated/standing counsel for the State of Uttar Pradesh.

(DEEPAK GUGLANI)
DEPUTY REGISTRAR

(PREETI SAXENA)
COURT MASTER (NSH)